

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 198/2014

The 16th day of April, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Ajay Goel,
Flat No.310, Suraksha Sadan,
Co-op Group Housing Society,
Plot No.13, Sector-9,
Dwarka Phase-I,
New Delhi-110077. .. Applicant

(By Advocate : Shri Padma Kumar S.)

Versus

1. Union of India through
Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Office of Joint Secretary (Training) and
Chief Administrative Officer,
Ministry of Defence,
E-Block Hutmants,
New Delhi-110011.
3. Secretary,
DoP&T,
North Block,
New Delhi.
4. Secretary,
Department of Expenditure,
Ministry of Finance,
North Block,
New Delhi. .. Respondents

(By Advocate : Shri A.K. Singh)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

When this matter taken up for hearing, the learned counsel for the applicant, while producing an order of a Coordinate Bench of this Tribunal in O.A. No.4276/2013 dated 04.12.2018 in Hari Prem Malik and Others vs. Union of India and Others, submitted that the applicant is identically placed like the applicants in the said O.A., as the impugned order in both the O.As. is one and the same and, accordingly, prays that the instant O.A. may also be disposed of in terms of the judgment in the said O.A.

2. Shri A.K. Singh, learned counsel appearing for the respondents, not disputed the said fact.

3. In the circumstances and for the aforesaid reasons, the instant O.A. is disposed of, in terms of the judgment in O.A. No.4276/2013 dated 04.12.2018 in Hari Prem Malik and Others vs. Union of India and Others. No costs.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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